IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.16
IA No.228/2024 in
C.P. (IB) No.139/BB/2022

IN THE MATTER OF:

M/s. Bank of Baroda	...	Petitioner
Vs.		
Mr. Farooq Ali Khan	...	Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 19.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Sharan A. Kukreja
For the Respondent	:	Shri Sivaramakrishnan M.S.

ORDER

1. The present Company Petition has been filed by Bank of Baroda ('Financial Creditor') under Section 95 of the Insolvency and Bankruptcy Code 2016, R/w Rule 7(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 *inter alia* seeking to initiate CIRP in respect of Shri Farook Ali Khan ('the Personal Guarantor').

2. In view of the order passed by the Hon'ble High Court of Karnataka on 22.04.2024 in Writ Petition No.483 of 2023 (FM-RES), this Company Petition bearing C.P.(IB)No.139/BB/2022 is hereby disposed of along with I.A No.228/2024.

3. Accordingly, C.P.(IB)No.139/BB/2022 is closed.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)